



2026:AHC:38561-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 1297 of 2026

Smt. Sushma Devi

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rajneesh Kumar Singh
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Learned counsel for the petitioner is permitted to make necessary correction in the array of the parties, during the course of the day.

2. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

3. The instant writ petition has been filed by the petitioner for the following reliefs:-

"(1) Issue a writ, order or direction in the nature of mandamus directing the authority concern to conduct fair and proper investigation and conclude the same within stipulated time in relation to FIR dated 06.12.2025 in Case Crime No.342 of 2025, under Sections 137(2) and 87 of BNS, Police Station Phaphamau, District Prayagraj."

4. Learned counsel for the petitioner has submitted that the petitioner is the first informant in the present case and though the F.I.R. in the instant case has been registered on 06.12.2025, yet the police is not investigating the case in fair and impartial manner.

5. In view of the above, the petitioner may move an application before the respondent no.4-Commissioner of Police Commissionerate, Prayagraj, District Prayagraj, highlighting her grievance and seeking fair and impartial

investigation and if such an application is moved by the petitioner, respondent no.4-Commissioner of Police Commissionerate, Prayagraj, District Prayagraj, shall ensure the fair, impartial and expeditious investigation in the present case.

6. With the aforesaid order, the present writ petition stands **disposed of**.

February 20, 2026
VKG

(Achal Sachdev,J.) (Rajiv Gupta,J.)